# Tripura Homoeopathic Service Rules, 2012 (As Amended upto 2<sup>nd</sup> Amendment dt. 03.06.2023)

# **TRIPURA**



# **GAZETTE**

### Published by Authority

### **EXTRAORDINARY ISSUE**

Agartala, Monday, December 24, 2012 A.D., Pausa 3, 1934 S.E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

> NO. F. 3 (342)-HFW/98 Government of Tripura Health & Family Welfare Department

> > Dated, Agartala the, 2154 Dec. 2012

### NOTIFICATION

In exercise of the power conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf the Governor of Tripura in consultation with the Tripura Public Service Commission is pleased to make the following rules to regulate the recruitment pay & allowances & other condition of the services of the Medical Officers (Homoeopathy) under the Health & Family Welfare Department namely:-

### 1. Short title and commencement:-

These rules may be called "Tripura Homoeopathic Services Rule, 2012.

They shall come into force on and from the date of their publication in the official

### 2. Definition:-

In these rules, unless the context otherwise requires:-

(i) "Commission" means Tripura Public Service Commission.

- (ii) "Duty Post" means any post whether permanent or temporary post carrying the same designation as any of the posts specification in the First Schedule and the scale of pay of which is identical to that attached to any Grade of the Service and any other temporary post declared as duty post by the State Government.
- (iii) Government" means The State Government of Tripura.

(iv)"Governor" means the Governor of Tripura.

(v) "Grade" means the Grades of Service.

Homoeopathic qualification" means the recognized qualification specified in second schedule under article 13(1) of the Homoeopathy Central Council Act.1973 (59 of 1973)

Member of the Service: means a person appointed or deemed to have been appointed under the provisions appended to the rules.

Schedule Caste" and "Schedule Tribe" shall respectively have the same meaning as in clause 24 and 25 of the article 366 of the Constitution of India. .. "Schedule" means schedule appended to the rules.

Selection Committee" means the committee constituted under rule 12.

"Service" means the "Tripura Homoeopathic Service".

# 3. Constitution of Tripura Homocopathic Service, its classification, grades and Scale of

There shall be constituted a service to be known as "Tripura Homocopathic Service"

Hi The Service shall have the following grades namely:-

Barcock

(a)	Grade-	IA
(b)	Grade-	1 B
101	Grade-	11
(d)	Grade-	111
12)	Grade-	IV

- (iii) The posts service shall be State Civil Service posts and their classification shall be provided in the general order of Government from time to time.
- (iv) The grades, scales of pay, non-practicing allowance of the posts in the service and other papers connected therewith shall be as specified in the Second Schedule.

### 4. Authorized strength of the service:-

- (i) The authorized permanent strength in different grades of the service on the date of commencement of these rules shall be as specified in the First Schedule provided that the Governor may, from time to time, create temporary posts which shall be deemed to be temporary cadre posts of the service.
- (ii) After commencement of these rules, the authorized permanent strength of the service may be increased or reduced by the Government.
- (iii) The Government may include in the service any posts other than those included in the first schedule or exclude from the service a post included in the said schedule.

### 5. Method of Recruitment:-

The method of recruitment, qualification and other matters relating thereto for promotion shall be as specified in the Third schedule.

### 6. Initial constitution of the service:-

- (i) All the existing officers holding the posts of Medical Officer (Homoco), Deputy Director (Homocopathy) at the commencement of these rules shall be absorbed at the initial constitution of the service in the corresponding grades subject to their suitability being assessed by the selection committee constituted under Rule 12 on the basis of their seniority subject to rejection of unfit
- (ii) Officers who are not absorbed at the time of initial constitution of the service with continue to hold the same posts to which they were appointed prior to commencement of these rules and such officers shall continue to hold such posts till they are absorbed in the service on the basis of their suitability being assessed by the Scientian Committee constituted under rules 12 on the service

Provided absorption in the service for the purpose of initial constitution of the service shall remain open till such time all the officers holding the posts of Medical Officer (Homoeo), Deputy Director (Homoeopathy) in the Department on the date of commencement of these rules reabsorbed in the service.

# 7. Appointment to the service after initial constitution:-

- Any vacancy in any of the grades referred to in the First Schedule after the initial constitution of the service shall be filled up in the manner as here-in –after provided in under these rules.
- Recruitment in Grade-IV (junior grade) of the service shall be made by direct recruitment on the basis of selection by the Commission subject to educational qualification as specification in the Second Schedule under article 13(1) of the Homoeopathy Central Council Act, 1973 (59 of 1973). The upper age limit shall not exceed 40 years relax able for 5 (five) years for Schedule Tribe /Schedule Caste / Physically Handicapped candidates and Government Servants as specified in the Forth Schedule.
- (iii) The Departmental promotion shall be confined to the Members of the Service only.
- (iv) The Departmental promotion to the higher grades shall be made on the basis of selection from amongst the Members of the Service in the immediate lower grade on the recommendation of the Selection Committee constituted under Rule-12 of these rules.
- (v) Minimum educational and other qualification, experience and age limit for appointment to the duty posts included in the service by direct recruitment shall be as specified in the Fourth Schedule.
- (vi) Notwithstanding anything contained in these rules.
- (a) The Governor may, in consultation with the Commission, appoint any officer in a vacancy in any grade including in the service on deputation basis or on short term contract basis.

Provided that, such person shall possess the qualification experience etc. as specified in the Third Schedule under rule 7(3) and as specified in the Second Schedule under article 13(1) of the Homocopathy Central Council Act, 1973 (59 of 1973).

(b) The Officers so selected shall be appointed for period of not exceeding three years, which may, in exceptional cases and in consultation with the Commission, be extended upto five years.



### i mai

The Teletine security of the Members in a grade at the initial constitution of the security of shall be as obtaining on the date of commencement of these rules. For other than if the seniority of any such Member has not been determined on or testine the said date, the same shall be determined by the Governor in accordance in the general principles of seniority as applicable to the Government servants of their Departments under this Government.

- it is the permanent officers included in the service in a grade shall rank senior to all officers substantively appointed to the grade subsequently and all temporary officers included in the initial constitution of the service in a grade shall rank senior to all temporary officers appointed to that grade subsequently.
- (iii) In the junior Grade, merit will be the basis of seniority.
- (iv) The seniority in Grade-III, Grade-II interse seniority between promotees and direct recruit shall be determined by rotation on the basis of quota and the rotation shall start from a promotee.
- (v) Among the promotees on same selection on the higher grade the seniority shall be determined on the basis of their merit as appearing in the 'Select' list prepared by the Selection Committee.
- (vi) In cases not covered by the above provisions, seniority shall be determined by the Governor in consultation with the Commission.

### 9. Probation:-

All appointees in the service shall be on probation for period of two years from the date of appointment and the service rendered in a temporary or in a officiating capacity in equivalent post under the state Government shall also be taken into account.

Provided that, the Government may extend or reduce the period of probation in consultation with the Commission. (ii) Any decision for extension of the period of probation of an officer shall be taken within two months before the expiry of the probation period and communicated in writing to the concerned officer together with reasons for so doing within the same period.

(ii) On satisfactory completion of the period of probation, the Members of the service shall be confirmed in their respective grades.

- (iii) If, during the period of probation referred to in sub-rule (i. the Governor is of opinion that an officer is not fit for confirmation, he may discharge that officer is pass order as he deems fit.
- (iv) During the period of probation, officers may be required by the Giveniment in undergo such course of training and instructions and to pass such examinations and tests, as it mayor feet that the condition of Satisfactory completion of the probability and the condition of Satisfactory completion of the probability.

Provided that, an officer may be required by the Government to undergo such training and instruction, as the Government may deem fit, even after completion of the period of probation. At the contract of the period of

### 10. Appointment to the service:-

All appointments to the service shall be made to the grades and not against any specific post included in the service by the Governor.

### 11. Liability for service:-

- (i) Subject to the other provision of these rules officers appointed to the service shall be seems that liable to serve anywhere in Tripura.
  - (ii) Such officer working in Grade-IV shall have to serve in a sub plan area for period not the state of the

### 12. Constitution of Selection Committee:-

Recruitment by promotion in Grade-IA and IB under rule 5 and initial absorption of the profficers in the service under rule 6, shall made on the recommendation of the Selection and Committee consisting of:

(i) Chairman of the Commission -Chairman

(ii). One senior Secretary to the Government to be nominated by the Chief Secretary -Member

(iii) Secretary, Health & Family Welfare Department -Member

(iv) Secretary, Tribal Welfare Department - Member

(v) Secretary, SC,OBC & Minority Welfare Department -- Mcmber

### TRegulation of Pay:-

The Pay and increments of the officers of various grade shall be regulated in accordance in Fundamental rules and other relevant Rules in force from time to time relating to pay.

### 14. Private Practice:-

No member of the Service shall undertake private practice of any kind in any form or manner. They shall. However, be entitled to a -non practicing allowance at the rates specified in the Second Schedule appended hereto.

Provided that, they may, on their exercising option to do so, be allowed to do private practice subject to the following terms and conditions:-

- (i) Member allowed to do private practice shall not be entitled to non- practicing allowance.
- (ii) Member shall not be allowed to do private practice during his duty hours and when he is required to attend patients in the hospital.
- (iii) No member shall be allowed to keep attachment to any Nursing Home/ Clinic or any Institution run privately.

For the purpose of the sub-rule, "attachment" means an includes to be on the pay roll of and or to take any fees and or remuncration for attending patients admitted by the Nursing Home, Clinic or Institutions on their own.

- (iv) Fees from the private patients may be charged at a fixed and reasonable rate after having it approved by the Government. No. fee shall be charged from those patients who are admitted in the hospital or attend out patients Department of any Government Medical Institution.
- (v) Member undertaking private practice shall be required to maintain detailed diary of private patients treated and fees charged. They shall also be required to display in their private chamber prominently the rate of fee and hours of private practice for information of the patients in general.
- (vi) Members who have opted for doing private practice may withdraw the same only for two time in his/her entire service life

### 15. Leave, pension and other conditions of service:

- (i) Except as provided in these rules leave, pension and other conditions of service of persons appointed to the service shall be regulated under relevant rules in force in the state.
- (ii) The other conditions of service of the members of the service in respect of matters not expressly provided for in these rules, shall subject to any special orders issued by Government in respect of the service be the same as applicable to officers of other service of the state Government

### 16. Disqualification:-

No person,

(a) who has entered into or contracted a marrjage with a person having spouse living, or

(b) Who having a spouse living, has entered into or contracted a marriage with persons shall be eligible for appointment to the service. Provided that the Government may, if satisfied that such marriage permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

### 17. Disciplinary and other matters:-

The member of the service shall be under disciplinary control of the Government and subject to such control proceedings may be drawn up against them in accordance with the provisions of the Central Civil Services (Classification, Central & Appeal ) Rules, 1965 as adopted by the State Government.

### 18. Cadre Controlling Authority:-

The Service shall be under the administrative control of Health & Family Welfare Department under the Govt..

### 19. Transitional Arrangements:-

On and after the commencement of these rules and until the member appointed to hold the duty posts in accordance with the provisions of these rules such post may be continued to be held by the officers who are holding such post at the commencement to these rules as if these rules have not come into force.

### 20. Consultation with the Commission:-

All recruitment and appointment by promotion to the service under rule 5 and initial constitution of the service under rule 6 of these rules shall be made in consultation with the commission.

### 21. Power to relax:-

Where the Govt, is of the opinion that it is necessary or expedient to do so, it may, by order, for reasons to be recorded in writing and in consultation with the Commission, relax any of the provision of these rules in respect of any class or category of persons.

### 22. Savings:-

Nothing in this rules shall effect reservation, relaxation of age limit and other concession required to be provided for the Scheduled Caste, the Schedule Tribes and the other special categories of persons in accordance with the orders issued by the Govt. from time to time in this regard.

### 23. Interpretations:-

... If any question relating to the interpretation of these rules arises, the Govt. shall decide it.

### 24. Deputation:-

A member of service may be allowed to serve on deputation or on Foreign Service terms and a post, under the control of Central Govt. or any State Govt., any Govt. Companies as defined in Company Act. 1956/Local Authority, Under takings or Institutions receiving grant from the Govt. or such Terms & Condition as are admissible under the orders of the State Govt. Central Govt. for such purpose.

### 25. Duty Posts:-

Every duty posts shall be held by a member of service or an officer appointed to officiate under rules.

# First Schedule Rule-4 (1) Duty Post Authorized strength of Tripura Homoeopathic Service Rule-2012

Si No.	Nature of Post	Grade-I-A	No. of Post
The same against the same and t	Administrative	Additional Director (Homoco)	01
	01		

### Grade-I-B

Sl No.	Nature of Post	Duty Post	No. of Post
1.	Administrative	Joint Director (Homoeo)	01
	Total		01

# Grade-II (Deputy Director)

Sl No.	Nature of Post Duty Post		No. of Post
1		Deputy Director (Homoeo)	01
ante <mark>2</mark> jeug.	Administrative	Deputy Medical Superintendent (State Homoeopathic Hospital)	01
3	Clinical	Specialist Medical Officer (Homoeo) State Homoeopathic Hospital, DH	04
	Sub	-Total	06
And the second s	Leave Reserve, Deputation	n Reserve, Training Reserve	01
Total 07			07

# Grade-III (Assistant Director)

SI No.	Nature of Post Duty Post		No. of Post
1 Administrative		Asstt. Director/District Medical Officer (Homoeo) O/o the CMO	08
2	Clinical	Senior Medical Officer (Homoeo) State Homoeopathic Hospital, DH,SDH	08
5	·	R.M.O (Homoeo) State Hospital	01
	Sub	-Total	17
Lca	ve Reserve, Deputation R	escrye, Training Reserve (15%)	03
	7	otal	20

Grade-IV
Medical Officer (Homoco)

	3.73(39.8)	(LA) Office) (Lioundeo)	
SI No.	Nature of Post	Duty Post	No. of Past
2	Clinical	Medical Officer (Homoeo) State Homoeopathic Hospital, DH, SDH, Dispensaries	; 55
and the state of the second state of the second state of the second state of	Sul	o-Total	55
Lea	ve Reserve, Deputation F	Reserve, Training Reserve (10%)	05
and the second section with the second section of the section of the second section of the section of the second section of the se	3	otal	60

### Grand Total= (Gr. I-A+Gr.-I-B+Gr.II+Gr.III+Gr.IV)=89 (Eighty Nine).

Note -1- Additional posts created subsequently shall be included automatically in the appropriate grade(s) of services.

Note-2- Existing pay scales shown /fitted is subject to revision from time to time.

### SECOND SECHEDULE

(Rule 3,14 and 15)

Scale of pay and Non-Practicing Allowance etc. of duty post included in the Tripura Homoeopathic Service

### A. GRADES AND SCALES PAY

SI.No.	Grade	Scale of Pay	Number of Pay band	Grade Pay
1 01	Grade-I-∧	Rs.24,625-40,600	IIAG+Scale	Rs.6,500 -
02	Grade-I-B	Rs.13,575-37,000	PB-4	Rs.5,600 -
03	Grade-II	Rs.13,575-37,000	РВ-4	Rs.5,000 -
04	Grade-III	Rs.13,575-37,000	PB-4	Rs.4,800/-
05	Grade-IV	Rs.13,575-37,000	PB-4	Rs.3,700:-

Note 1: Pay of all persons who are absorbed in Tripura Homoeopathic Service at its initial constitution shall be fixed under provision of Fundamental Rules.

Note 2: Any officer directly appointed in the Grade-IV of Tripura Homoeopathic service shall draw pay in the scale of pay of Rs.13,575 -37,000/- until he completes 9(nine) years in case of P.G Degree holder, 10(ten) years in case of Diploma Holders officer. Thereafter he/she would be eligible to draw pay in the higher pay band scale of pay of Rs.13,575 - 37,000/- plus Grade pay Rs.4800--

Note 3: In case of absorption in junior Grade of Tripura Homoeopathic service, the officer will draw pay in the scale of Rs. 13,575 -37,000/- plus Grade pay Rs.37.00/- until he completes 4(four) years of services or before commencement of these rules shall on absorption in junior grade of THS under these rules, draw pay in the scale of Rs.13.575-37,000/- plus Grade pay Rs.4500/-.

Note 4: A Medical Officer (Homoeo) who has completed 4 (four) years these rules, draw pay in the scale of Rs.13,575-37,000/- plus grade pay plus Free A Medical Officer (Homoeo) who has completed 17 (seventeen) year service before commencement of this Rules shall be absorbed in grade-III(Senior Grade the rules & shall draw in the pay scale of Rs.13,575-37,000/- Plus grade pay Rs.4.81-

Note 5: A member of the Service shall move to the next higher grade on completion of 17 (seventeen) years continuous and satisfactory service in the existing grade, if in the officers (Homoeo) before commencement of these rules will be taken into account for allowing movement to the next higher grade. The benefit of movement to a higher grade shall not involve any increase in the cadre strength and where, as per the cadre rules, it is not possible to accommodate the employee within the cadre strength of the higher grade, the movement shall not entail change or nature of duties.

Note No 6: Officers in junior Grade, Senior Grade and Specialist would be eligible for getting (a) one additional increment for acquiring Post Graduate Diploma and (b) getting Homoeopathic subjects.

Rates of Non-Practicing Allowance (Ref. Rule 14)

- 1. Grade-1-(A &B) Rs.2,000/- per month...
- 2. Grade-II Rs.2,000/- per month.
- 3. Grade-III Rs.1,500/- per month.
- 4. Grade-IV Rs.1,000/- per month.

# THIRD SCHEDULE (Rule 7-(3)

THE METHOD OF RECRUITMENT FILED OF SELECTION FOR PROMOTION AND MINIMUM QUALIFYING SERVICE IN THE LOWER GRADE FOR APPOINTMENT OR PROMOTION OF OFFICERS TO THE DUTY POSTS IN THE TRIPURA HOMOEOPATHIC SERVICE.

Grade	Method of Recruitment	Field of selection, Minimum qualifying service for promotion
Service described and a Service de la Servic	By promotion on the basis of Merit cum seniority failing which by direct recruitment.	Holders of the posts in Grade-IB of the Service having recognized Post Graduate qualification with 4(four) years of service and 5(five) years in case of Degree Holders.
Grade-I-B	By promotion on the basis of Merit cum seniority failing which by direct recruitment.	Holders of the posts in Grade-II of the Service having recognized Post Graduate qualification with 6(six) years of service and 7(seven) years in case of Degree Holders.
Grade-II	By promotion on the basis of Merit cum seniority failing which by direct recruitment.	Holders of the posts in Grade-III of the Service having recognized Post Graduate qualification with 7(seven) years of service and 8(eight) years in case of Degree Holders.
Grade-III	By promotion on the basis of Merit cum seniority failing which by direct recruitment.	Holders of the posts in Grade-IV of the Service having Post Graduate qualification with not less than 9(nine) years of service in the grade, and 10(ten) years in case of Degree Holders, and 12(twelve) years in case of Diploma Holders.

Note 1: In computing the period of eligibility of promoting from Grade-IV to Grade-III, Grade-III to Grade-II to Grade-I(B) & from Grade I(B) to Grade-I(A) of the service, the period of service rendered by an officer on regular basis as Medical Officer (Homoeo) prior to commencement of these rules shall be taken into account.

Note 2: An officer having Post Graduate (degree) Homoeopathic qualification shall be cligible for being considered for appointment to (iride-1 (A), Grade-I(B), Grade-III and Grade-III with a minimum period of regular service of 26 (twenty Six), 22 (twenty two), 16(sixteen), and 9(nine) years respectively prior to commencement of these rules. Similarly officers without having Post Graduate Degree Homoeopathic qualification should have regular service of 30(thirty), 25(twenty five), 18(erghteen), and 10(ten) years of regular service respectively prior to commencement of these rules.

Note 3: For holding duty post of specialist (Homoeo) as specified the First Schedule a member of the service must have M.D (Homoeo) qualification.

Note 4: M.O (Homoeo) who are already in service under Health & Family Welfare Department having Diploma in Homoeopathy before the commencement of this rules are entitled to enjoy all the facilities contained in the Tripura Homoeopathic Service Rule 2012, like Medical Officer having Degree qualification, according to the guidelines of Central Council of Homoeopathy.

### FOURTH SCHEDULE

(Rule 7(5) & 7(2)

MINIMUM EDUCATION AND OTHER QUALIFICATION EXPERIENCE AND AGE LIMIT FOR DIRECT RECRUITMENT TO THE ETHOMOEOPATHIC DUTY POSTS IN THE SERVICE.

SL No.	Post	Age	Educational and other qualification required
ei eden g	n. Kilperi 2 (n. 15	3	4

### Grade-I -A (Additional Director (Homoco)

	Additional Director of	Not exceeding	Essential:
Azur	Homoeopathy/	55 years	A recognized Homoeopathic qualification
<b>\</b>	·Homoeopathy)	The state of the s	specified in second schedule under article
Liver to	rank in Standard		13 (1) of Homoeopathic Central Council
01 30	rath sugar about the control of		Act. 1973 (59 of 1973).
	graphic design of the second s		2. Recognised Post Graduate Degree. 20
	Sesse Continue to the	The state of the s	(twenty) years standing in the profession out
	vanding in the action	And	of which at least 10(ten) years experience
	the application of the second	Average and a second a second and a second and a second and a second and a second a	should be Homoeopathic Medical
	Montrolly		College/Training or Research Institute.
Jan Bayline	er er Komple (d. 1994)	and the same of th	Extensive Practical & administrative
	AND A LABOR TO THE RESERVE OF THE PARTY OF T		experience.

Grade-I -B (Joint Director (Homoeo)

1.	Joint Director of	Not exceeding	Essential:
	Homoeopathy/	55 years	A recognized Homoeopathic qualification
. ;	/Homoeopathy)		specified in second schedule under article
	and States States		13 (1) of Homoeopathic Central Council
	Harrista, W. Daniel C. C.	:	A.et. 1973 (59 of 1973).
	1.	and the second s	2. Recognised Post Graduate Degree. 15
			(fifteen) years standing in the profession out
			of which at least 10(ten) years experience
	The state of the s		should be Homoeopathic Medical
	The state of the s	The state of the s	College/Training or Research Institute.
	production of the second		Extensive Practical & administrative
	The second secon		experience.

### Grade-II (Deputy Director (Homoeo)

	1.	Deputy Director of	Not exceeding	Essential:
		Homoeopathy/Deputy	55 years	A recognized Homoeopathic qualification
		Medical		specified in second schedule under article
		Superintendent)		13 (1) of Homoeopathic Central Council
	-		A DECEMBER OF THE SECOND	Act. 1973 (59 of 1973).
1 Act	1447.0124	200 (P. 7 C)	' '	2. Recognised Post Graduate Degree, 15
				(fifteen) years standing in the profession out
		Server and the Contract of the	1 .	of which at least 10(ten) years experience
	· ·	1. G		should be Homoeopathic Medical
				College/Training or Research Institute.
	yer in a fifth	Extra description of the second		Extensive Practical & administrative
1 7 4	:	A CONTRACTOR OF THE CONTRACTOR		experience.

### Grade-II (Specialist)

1.	Specialist	Not exceeding	Essential:
	Homoeopathy	55 years	A recognized Homoeopathic qualification
	1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 -		specified in second schedule under article
	TITTO WAS SECURITION	1	13 (1) of Homoeopathic Central Council
			Act. 1973 (59 of 1973).
			2. Recognised Post Graduate Degree in the
			concerned subjects. 15 (fifteen) years
			standing in the profession out of which at
		;	least 10(ten) years experience should be
			Homoeopathic Medical College/Training or
			Research Institute.
	·		Extensive Practical & administrative
			experience.

### Grade-III (Asstt. Director/District Medical Officer)

[1.	Asstt. Director/District	Not exceeding	Essential:
	Medical	45 years	A recognized Homoeopathic qualification
	Officer/R.M.O		specified in second schedule under article
-			13 (1) of Homoeopathic Central Council
			Act. 1973 (59 of 1973).
	-		2. Recognised Post Graduate. 10 (ten) years
ļ	:	÷	standing in the profession out of which at
The state of the s			least 05(five) years experience should be
			Homoeopathic Medical College/Training or
}		,	Research Institute.
			Extensive Practical & administrative
		Change bakerman and community and an exception of the second second second second second second second second	experience.

# Grade-JV (Medical Officer Homoco)

	Medical Officer Homoco	A recognized Homoeopathic qualification specified in second schools
		Act. 1973 (59 of 1973).  2. A. Enrolment on a state Position 2.
	the sound of the s	Central Register of Homoeopathy of Council of Central Council of Homoeopathy.
- Communication		B. Desirable:  1. Post Graduate Degree in Homoeopathy.  2. Knowledge of Bengali or Kokborok.

By order of Governor

(Smt. Bina Basfore)
Deputy Secretary to the
Government of Tripura

Registered No. N. E. 930.



# *O*GAZETTE

### Published by Authority

### **EXTRAORDINARY ISSUE**

Agartala, Saturday October 03, 2015 A.D., Asvina 11, 1937 S.E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

> No. F. 3(342)-HFW/1998(Sub-I) GOVERNMENT OF TRIPURA HEALTH & FAMILY WELFARE DEPARTMENT

> > Dated, Agartala, the 27/8/15

### NOTIFICATION

In exercise of the powers conferred by the provision to Article 309 of the Constitution of India, the Governor of Tripura in consultation with the Tripura Public Service Commission is pleased to make the following rules further to amend the Tripura Homoeopathic Service Rules 2012 namely:-

- 1. Short title and date of commencement.
- i. These rules may be called the Tripura Homoeopathic Service Rules (1st Amendment) 2015.
- ii. They shall come in force with effect from the date of publication in the Official gazette.
- 2. Amendment of Rule 2 (vi) regarding Homoeopathic qualification.

Homoeopathic Qualification for direct recruitment to the post of Grade-IV of Tripura Homoeopathic Service as specified in the Second Schedule under Article 13(1) of the Homoeopathy Central Council Act 1973 (59 of 1973) shall be substituted as "B.H.M.S. or its equivalent degree from a recognized Homoeopathic Medical Institution"

3. Amendment of Fourth Schedule regarding age limit.

In Fourth Schedule of the rule existing age limit for direct recruitment to the post of Grade-IV (Medical Officer Homoco) not exceeding 40 years shall be substituted as "not exceeding 40 years relaxable by 5(five)years for Schedule Tribe/Schedule Caste/Physically Handicapped candidates and Government Servants".

Under Secretary to the Government of Tripura

# **TRIPURA**



# GAZETTE

### **Published by Authority**

Agartala, Saturday, June 3, 2023 A. D. Jyaistha 13, 1945 S. E.

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PART-- I --Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

# GOVERNMENT OF TRIPURA HEALTH AND FAMILY WELFARE DEPARTMENT.

No.F.8(17)-HFW/2018(Sub)

Dated, Agartala, the 12th May, 2023.

### **NOTIFICATION**

WHEREAS, the Central Council of Homoeopathy, New Delhi, India notified and published Homoeopathic Post Graduate Degree Course MD(Homoeo) Regulations, 1989, dated 16th November,1989 read with the First Amendment Regulations, 2001, dated 31st October, 2001 and thereby adopted the following 07(seven) subjects namely (i)MD in Materia Medica,(ii) MD in Homoeopathy Philosophy,(iii) MD in Repertory, (iv) Homoeopathy Pharmacy, (v) Practice in Medicine,(vi) Paediatrics and (vii) Psychiatry as Post Graduate Degree Courses;

AND WHEREAS, in the Tripura Homoeopathic Service Rules, 2012, none of these subjects are mentioned and it is now felt expedient to include these subjects in the said rules, by way of amending the said rules.

NOW THEREFORE, in exercise of the powers conferred by the proviso to Article-309 of the Constitution of India, the Governor of Tripura, in consultation with the Tripura Public Service Commission, is pleased to make the following rules, further to amend the Tripura Homeopathic Service Rules, 2012, namely:

### 1. Short Title and Date of Commencement

- i) These Rules may be called the Tripura Homeopathic Services (2nd Amendment) Rules, 2023.
- ii) They shall come into force on the date of the publication in the Official Gazette.

### 2. Amendment of Second Schedule:

In the Second Schedule appended to the Tripura Homeopathic Services Rules, 2012 under Note No.6 the following shall be substituted with the following:-

\*Officers in Junior Grade, Senior Grade and Specialist would be eligible for getting(a)one additional increment for acquiring Post Graduate Diploma and (b) getting two additional increments for acquiring Post Graduate degree in the Specialist Homoeopathic subjects.

- 1. Organon of Medicine with Homoeopathic Philosophy
- 2. Homoeopathic Materia Medica including applied aspects,
- 3. Repertory
- 4. Homoeopathic Pharmacy
- 5. Practice of Medicine
- 6. Paediatrics, and
- 7. Psychiatry

By Order of the Governor,

Secretary

Government of Tripura